

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 71 OF 2016

Dated: 02nd August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Tata Power Delhi Distribution Ltd.

.... Appellant (s)

Vs.

Delhi Electricity Regulatory Commission

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Anand Kr. Srivastava

Counsel for the Respondent(s) : Mr. Sai Vinod for
Mr. Nikhil Nayyar for R-1

ORDER

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 31.08.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 15.09.2016 after serving copy on the other side.

List the matter on **22.09.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**